

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. †3171
TO BE ANSWERED ON 31.12.2018**

Primary Teachers

†3171. SHRIMATI TABASSUM BEGUM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the State Governments can engage the primary teachers in activities of other Departments under the Right to Education Act, 2009;

(b) if not, whether the State Governments are acting in compliance with the provision of the said Act; and

(c) if so, the details thereof?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) to (c):Section 27 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 states that no teacher shall be deployed for any non-educational purposes other than the decennial population census, disaster relief duties or duties relating to elections to the local authority or the State Legislatures or Parliament, as the case may be. The Ministry of Human Resource Development has also issued guidelines to all States and UTs that emphasize that teachers should not be deployed for non-educational duties other than those which are in accordance with the RTE Act. Education being in the Concurrent List of the Constitution, a majority of the schools are under the jurisdiction of respective States and Union Territories (UT). Hence, the recruitment, service conditions and redeployment of teachers are primarily in the domain of respective State Governments and UT Administrations.
